

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 30645/2022

(Arising out of impugned final judgment and order dated 22-02-2022 in CRLA No. 14/2000 22-02-2022 in CRLA No. 25/2000 22-02-2022 in CRLA No. 26/2000 22-02-2022 in CRLA No. 27/2000 22-02-2022 in CRLA No. 28/2000 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

KRISHNA MURARI & ORS.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(FOR ADMISSION and I.R. and IA No.152884/2022-CONDONATION OF DELAY IN FILING and IA No.152885/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.152886/2022-EXEMPTION FROM FILING O.T.)

Date : 07-11-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MRS. JUSTICE B.V. NAGARATHNA

For Petitioner(s) Mr. Lakshya Gupta, Adv.
Mr. Dhruv Gautam , AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Issue notice on the prayer for interim relief(s) as well as on the special leave petition(s), returnable in four weeks.

In addition to the usual mode, liberty is granted to the petitioners to serve notice through the Standing Counsel for the respondent/State.

(NARENDRA PRASAD)
ASTT. REGISTRAR-cum-PS

(ANJU KAPOOR)
COURT MASTER (NSH)